

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 35 of 2014 &
IA No. 55 of 2014**

Dated : 26th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Punjab State Power Corporation Ltd.Appellant(s)

Versus

M/s. Everest Power Pvt. Ltd. & Ors. ...Respondent(s)

**Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Mandakini Ghosh**

**Counsel for the Respondent(s): : Mr. Matrugupta Mishra
Ms. Ruth Elwin for R.1
Mr. Tarun Johri
Mr. R. Kohli for R.3**

**Appeal No. 30 of 2014 &
IA No. 46 of 2014 &
I.A.No. 47 of 2014**

M/s Everest Power Pvt. Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri

**Counsel for the Respondent(s): : Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2
Mr. Matrugupta Mishra
Ms. Ruth Elwin for R.1
Mr. R. Kohli for R.3**

ORDER

Mr. Tarun Johri, the learned counsel for the Respondent in Appeal No. 35 of 2014 and the Appellant in Appeal No. 30 of 2014 has argued the matter for some time.

Post these matters for further hearing on **27.05.2014 at 12.30**
p.m.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson